

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No. 277(ND)/2017

IN THE MATTER OF:

Mr. Ajit Mishra

.....**Petitioner**

v.

M/s. Invest Care Pvt. Ltd.

.....**Respondent**

SECTION : UNDER SECTION 241-242 of the Companies Act

Order delivered on 01.02.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

Sh. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s): Mr. Nakul Jain, Advocate

For the Respondent(s): Mr. Vivek Malik & Mr. Dhawal Jain, Advocates for Respondent Nos. 1 & 2

Mr. Aneet Bagga, Advocates for R-3

ORDER

Reply has been filed by respondent no. 3. Despite repeated opportunities to respondent nos. 1 & 2, reply has not been filed. In the last order dated 06.12.2017 we have directed the respondents to file reply within four weeks with a copy in advance to the Counsel for the petitioner and rejoinder was to be filed thereafter. No reply by respondent nos. 1 & 2 has been filed and request has been made by stating that reply shall be filed within a day or two. Let reply be filed on or before 3rd February, 2018 with a copy in advance to the Counsel for the petitioner. If the reply is not filed, before the aforesaid date, then respondent nos. 1 & 2 have to suffer cost and the reply be taken on record on the condition of payment of Rs.10,000/- as cost.

Rejoinder, if any, be filed within two weeks from the date of filing of reply with a copy in advance to the Counsel opposite.





Rejoinder to the reply filed by respondent no. 3, be filed within two weeks from today with a copy in advance to the Counsel opposite.

List for arguments on 7th March, 2018.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

01.02.2018
V.Sethi